

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

In

OA No.65 of 2020(SZ)

IN THE MATTER OF:

Sri Satyanarayana BolisettyApplicant(s)

VS

Union of India and Ors Respondent(s)

And

OA No.74 of 2020 (SZ)

IN THE MATTER OF:

D. Pal and Others Applicant(s)

Vs

State of Andhra Pradesh and Ors..... Respondent(s)

Joint Committee Report

C. Palpandi
(Dr. C. Palpandi)
Scientist 'C'

Integrated Regional Office
Ministry of Environment, Forest & Climate Change, Chennai

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

In

Application No.65 and 74 of 2020 (SZ)

**Joint Committee Report on Environmental Compensation filed before the Hon'ble
National Green Tribunal, Southern Zone, Chennai.**

I. Introduction

Vide Order dated 18.03.2021 in O.A No. 65 of 2020, the Hon'ble NGT (SZ) has directed the Joint committee to assess the environmental compensation and liability etc by quantify the damage caused to the environment taking into account the amount required for re-rejuvenation of the mangroves and loss of greencover and restoration of the same in that area to protect the environment. The Committee is also directed to consider the vulnerability study of these areas has been sought to be assessed by the applicant in O.A. No.74 of 2020 while submitting the further report. The committee is at liberty to hire the experts, if any, required for this purpose.

In this regard the Joint Committee has decided to utilize the service of experts in this filed for conducting a study to access the environmental compensation. Accordingly an expert committee has formed with the following officials.

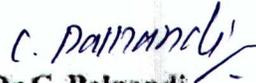
1. Sri. K.V.S.G. Murali Krishna, Professor, JNTU, Kakinada

2. Sri. G. Abbai, Professor, JNTU, Kakinada

3. District Forest Officer, Social Forestry Division, Kakinada
4. Principal, SIFT, Kakinada
5. Joint Director, Fisheries, Kakinada
6. Advt.Chakka Susi FounderPresidentMaitreyi Women's Organization, All India Conference, Kakinada Mandapam, Kakinada.

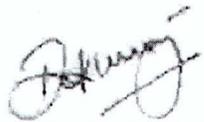
The expert committee has submitted the report to the District Administration and the same is annexed as **Annexure-A**.

The expert committee has recommended an amount of Rs. 48.33 lakhs as environmental compensation. Accordingly the Joint Committee members agreed with the recommendation of the expert committee and submitted before the Hon'ble National Green Tribunal, Southern Zone, Chennai.


Dr.C. Palpandi
Scientist 'C'
MoEFCC, Chennai


Shri N. Nageswara Rao, IFS
Conservator of Forests
Rajahmundry


Shri. A. Ramarao Naidu
Environmental Engineer
APCZMA, Kakinada


Shri L.K.V. Raju, SFS
District Forest Officer
East Godavari District


Shri C. Hari Kiran, IAS
District Collector
East Godavari District

Government of Andhra Pradesh
Revenue Department
Collector's office, East Godavari, Kakinada

File No.ALN/70/2019-SA(E2)

Dt. 09.08.2021

From
Sri.C.Hari Kiran, I.A.S.,
Collector & District Magistrate,
East Godavari, Kakinada.

To
Dr.C.Palpandi, Scientist 'C'
Ministry of Environment,
Forests and Climate Change,
Regional Office, 1st and 2nd floor,
HEPC Building, No.34,
Cathedral Garden Road,
Nungambakkam, Chennai – 600034.

Sir,

Sub: National Green Tribunal - O.A No.65/2020 and O.A.No.74/2020 – Kakinada Urban Mandal – Dummulapeta village – Committee's report submitted – Reg.

Ref: 1) Orders in O.A No.65 of 2020 (SZ) with O.A.No.74 of 2020 dated.18.03.2021 of the Hon'ble National Green Tribunal (SZ) Chennai.
2) Draft report of Dr.C.Palpandi, Scientist'C", Integrated Regional Office, Ministry of Environment, Forest & Climate Change, Chennai.

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Kind attention is invited to the reference cited.

It is informed that the committee report has been signed by the committee members ie., 1) The District Collector, East Godavari, Kakinada 2) District Forest Officer, East Godavari, Kakinada 3) Environmental Engineer, APCZMA, Kakinada 4) Conservator of Forest, Rajahmundry relating to O.A No.65 of 2020 (SZ) with O.A.No.74 of 2020 of the Hon'ble National Green Tribunal (SZ) Chennai.

In this regard, the said report (5 copies) are enclosed herewith for filing before Hon'ble National Green Tribunal, (SZ), Chennai.

Encl: As above

Yours faithfully,

For Collector,
E.G.District, Kakinada

JG 9/8/2021 MD 9/8/21
E2

Report of the Committee on assessing Environmental compensation

The District Collector, East Godavari District in his proceedings File No. 70/2019-SA (E2) Dt: 04-05-2021 formed a committee with the following officials for assessing the environmental compensation for the loss that has been caused on account of alleged destruction of the green cover including the mangroves taking into account the amount required for restoration of the damage to the environment:

S.No.	Details of the member drafted
1.	Sri. K.V.S.G. Murali Krishna, Professor, JNTU, Kakinada
2.	Sri. G. Abbai, Professor, JNTU, Kakinada
3.	District Forest Officer, Social Forestry Division, Kakinada
4.	Principal, SIFT, Kakinada
5.	Joint Director, Fisheries, Kakinada
6.	Smt. Chakka Susi W/o. K. Aditya Kumar, Advocate and Founder President Maitreyi Women's Organisation, All India Women's Conference, Kakinada Mandapam, Kakinada. Ph:8121693696

In this connection it is submitted that about 720 acres of land required for 36000 Urban poor beneficiaries under Navaratnalu-Pedalandariki Illu scheme accordingly the District Collector, East Godavari has allotted Ac. 116.82 cts in T.S.No.376/P1, 374/P1, 387, 1985/P, 1990 and 2004/P of Kakinada Urban Mandal abutting to the existing 100 feet wide ADB road which is connecting the Kakinada, Rajahmundry, Rajanagaram, Peddapuram and Yanam and the same has been handed over by Urban Tahsildar, Kakinada Urban Mandal to Kakinada Municipal Corporation vide C/71/2020 Dt: 21-01-2020 for issue of House sites under "PedalandarikiIllu" Scheme as per G.O.Ms.No. 57 Revenue (Assn.I) Dept. Dt: 16-02-2015 (Authorized the District Collectors to resume the un-utilized Government lands on the grounds of violation of condition or non-utilization of the allotted land which was earlier alienated to various department/private individuals).

Field Visit by the committee members

The committee has made a visit to the said site on 29/06/2021 and based on the ground assessment, it is clear that the site is not a rich mangrove area and there is no significant biodiversity with respect to flora and fauna observed. Lot of development activities are observed around the site such as port, godowns, road, railway lines etc. The mangrove species observed is Avicennia marina. 18 acres of mangroves which were disturbed due to development activities for housing colony for the poor at the site.

Compensation to be paid as per Carbon sequestration method

As per available scientific literature the biomass of mangroves is approximately 200 tones/ acre on an average over its life cycle. As per the assessment of the committee appointed by NGT, 18 acres of mangroves is disturbed, thus the calculation of total carbon sequestration potential lost is as follows:

Since 18 acre mangroves disturbed the compensation to be paid as per

18 acre x 200 ton = 3600 ton Biomass 3600 ton biomass has approximately 1200 ton carbon.
To sequester 12 tonnes of carbon, 44 tonnes of CO ₂ has to be absorbed from the atmosphere (atomic weight of Carbon is 12 and molecular weight of CO ₂ is 44) => 1200 tonnes carbon = $1200 \times 44 / 12 = 4400$ tonnes of CO ₂ sequestered from atmosphere.
1 carbon credit = 1 ton CO ₂ removed = USD 10 as per International Carbon trade. 4400 * 10 = 44000 USD
44000 USD = $44000 \times 74.76 = 32,89,440$ rupees (as per prevailing dollar rate as on 03/07/2021) i.e. Approximately 33 lakhs.

Carbon sequestration =

Thus the Compensation for loss of mangroves over an extent of 18 acres arrived at approximately 33 lakhs.

Cost of raising mangroves over alternate Non Forest land

For this calculation, Forest Schedule of Rates (FSR) of Rajahmundry Circle for the year 2021-22 were adopted for raising and 3 year maintenance of mangroves over non forest land adjacent to Coringa Wildlife sanctuary.

Cost of raising 18 Acres of Mangrove Plantation

Sl. No	Name of the Work	Unit cost per ha	18 acres Area in ha	Total amount
1	Raising 7,500 no's Mangrove species 5x9 bag nursery	92760		92760
2	Maintenance of Mangrove nursery	19800		19800
3	Advance operations and raising of planation	85000	7.50	637500
4	1st year maintenance of mangrove plantation	22880	7.50	171600
5	2nd year maintenance of mangrove plantation	22627	7.50	169703
6	3rd year maintenance of mangrove plantation	24890	7.50	186673
			Total:	1278036

Note: Detailed estimates enclosed

The Cost arrived is at 12.78 lakhs. Additional 20% may be added considering cost escalation in future years, thus the amount comes to 15.33 lakhs.

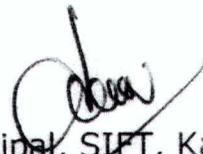
Total amount to be paid as Compensation

The committee has recommended the compensation to be paid as approximately 33+15.33=48.33 lakhs.

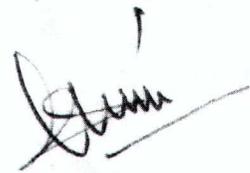

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